

(b) Does not arise.

Replacement of out dated Bogies

*566. SHRI E. BALANANDAN
SHRI BASUDEB ACHARYA

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any immediate proposal to replace all outdated bogies to improve the performance of Railways;

(b) if so, the details thereof:

(c) if not, for how long out-dated bogies will continue to be used; and

(d) whether Government are aware that these outdated bogies are affecting the railway tracks and causing railway accidents?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) to (d) The number of overaged coaches at the beginning of the 6th Plan and the arisings during the Plan period are as under:

	Total No. of coaches already overaged as on 1-4-1980	Arisings of overaged coaches during the 6th Plan period	Total
B. G.	1575	2626	4191
M.G.	1109	1753	2862
N. G.	672	77	749
		Total	7742

The procurement of coaches in the 6th Plan period is anticipated to be 5680 as limited by the manufacturing capacity within the country and also the limitation in the availability of funds. This will include 4350 BG, 1030 MG and 300 NG coaches. Of these, some coaches will be utilised for meeting the inescapable needs of additional trains and augmentation of loads of existing trains. This will leave about 5,000 coaches, which are proposed to be set off against replacement of overaged coaches. 950 overaged coaches of all gauges have been withdrawn from service during the first two years of 6th Plan and the rate of condemnation will be accelerated during the remaining Plan period in order to bring down the overaged content from 8 per cent at present to about 5 per cent of the total coach holdings.

Only such coaches which after detailed examination are fit and safe for further

efficient service and whose condemnation merely on the basis of codal life, is not necessary, will be continued in service. Such coaches are maintained thoroughly to ensure safety and provide trouble-free service. Such coaches with proper maintenance do not contribute to damage to the track or accidents, by the mere fact of their being overaged.

Modification of rules of Executive Business for State Governments:

7638. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Model Rules of Executive Business for State Governments have been modified since the inauguration of the Republic in 1950; and

(b) if so, the nature and scope thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). A set of Model Rules of Executive Business were sent to the State Governments in 1951. These have not been modified since then.

Assistance for an Alcohol-based gas Turbine for drying Bagasse

7639. SHRI H. N. NANJIE GOWDA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Mysore Sugar Company has urged the Centre for financing installation of an alcohol-based turbine for drying bagasse to improve its thermal efficiency;

(b) what is the assistance sought by the sugar company and that given; and

(c) whether the whole project is aimed at saving energy and the details of the benefits that will arise from this project?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): (a) to (c). The Commission for Additional Sources of Energy is setting up a pilot project at the Mandya Sugar Factory, Mysore, for drying bagasse using the exhaust heat from a gas turbine; in addition, near continuous electric power would be generated. The outlay for the project is Rs 32.56 lakhs.

Dried bagasse would result in improved thermal efficiency of the boilers in the sugar factory, and surplus bagasse will thus become available for use in paper industry. The turbine can be run on alcohol or diesel oil, or in due course, by dried biomass. Thus the project aims at overall energy savings and the benefits that would accrue include production of both electric power and heat, and the optimised use of bagasse, thus increasing the revenue from the sale of by-products.

Contingent staff in regional Provident Fund Commissioner Office, Patna (Bihar)

7640. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a few persons were appointed as contingent staff on daily wages without observing norms for calling names from the Employment Exchange for such under rules in the Regional Office of the Provident Fund Commissioner, Bihar, Patna;

(b) if so, details thereof; and

(c) whether Government had made any enquiry into the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) to (c). The required information is being collected and will be laid on the Table of the House.

Census in Assam

7641. SHRI SONTOSH MOHAN DEV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Census in Assam was not held alongwith rest of the country in 1981-82; and

(b) if so the steps Government propose to take to start Census in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) The feasibility of conducting census in Assam will be considered at the appropriate time.

Import of Technology

7642. SHRI S. M. KRISHNA: Will the Minister of INDUSTRY be pleased to state:

(a) how many companies with foreign equity have been allowed to import designs, drawings and consultancy services during the current Financial year under the Technical Development Fund Scheme; and